

Read :- Hon'ble High Court Circular dated 16/04/2021 received from the Hon'ble Registrar General, High Court, Bombay alongwith letter bearing No.Insp-1/33/2021 dated 16/04/2021.


ORDER

In view of the Circular dated 16/4/2021 issued by the Hon'ble High Court, Bombay, the undersigned passe the following order with directions regarding functioning of the Courts in the Judicial District Latur **with effect from 19/4/2021, until further order** :

- 1) **All Courts shall continue to function in ONE Shift and take up remand, bail and urgent criminal and civil matters, with judicial working hours of 2½ hours, and presence of 50% strength of staff, by rotation.**
- 2) The Judicial working hours will be of **2½ hours** (i.e. from 11.00 am to 01.30 pm). The office working shall be of **3½ hours** i.e. half an hour before and after the Judicial working hours.
- 3) All the Judicial Officers shall remain stationed at their respective places of posting and shall not leave headquarter/station without permission.
- 4) The Judicial officers may pronounce judgment/s or pass order/s in the matters, wherein the arguments of both the parties are concluded.
- 5) **All Courts in Judicial District Latur shall remain closed on every Saturday** but may take up only remand and urgent matters, as being taken up on holidays.
- 6) The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.
- 7) **i) The Canteens within the Court premises in all the Courts shall remain closed till further orders.**
ii) The Bar Rooms within the Court premises in all the Courts shall remain closed till further orders.
- 8) All the safety/precautionary measures envisaged vide SOP dated 27/11/2020 shall apply mutatis mutandis.
- 9) This order shall remain in force until further order.


DISTRICT COURT, LATUR

Dated : 16/04/2021


(R.S. Tiwari)
Principal District Judge,
Latur

Copy forwarded for information & necessary action to :-

- 1) The District Judge-1, Latur/Udgir/Nilanga/Ahmedpur.
- 2) The District Judge-2, Latur /Udgir
- 3) The District Judge-3/4/5/6/7, Latur.
- 4) The Extra Joint District Judge, Latur.
- 4) The Ad-hoc District Judge-1, Latur/Udgir.
- 5) The Civil Judge S.D., Latur/Udgir/Nilanga/Ahmedpur.
- 6) The Jt. Civil Judge S.D., Latur/Udgir/Nilanga.
- 7) The 2nd/3rd/4th Jt. Civil Judge S.D., Latur.
- 8) The Secretary, District Legal Services Authority, Latur.
- 9) The Chief Judicial Magistrate, Latur.
- 10) The Civil Judge J.D. Ausa/Chakur/Renapur/Deoni.
- 11) The Jt. Civil Judge J.D. Latur/Ausa/Ahmedpur/Nilanga/
Udgir/Chakur/Renapur.
- 12) The 2nd Jt. Civil Judge J.D. Latur/Nilanga/Udgir/Ahmedpur.
- 13) The 3rd Jt. Civil Judge J.D. Latur/Nilanga/Udgir.
- 14) The 4th/5th/6th Joint Civil Judge J.D. Latur,
- 15) The Nyayadhikari, Gram-Nyayalaya, Shirur Anantpal/Jalkot.
- 16) The Judge, Family Court, Latur.
- 17) The Member, Industrial Court, Latur.
- 18) The Judge, Labour Court, Latur.
- 19) The Judge, Co-operative Court, Latur.
- 20) The Presiding Officer, School Tribunal, Latur.
- 21) The Joint Charity Commissioner, Latur.
- 22) The District Government Pleader, Latur.
- 23) The Assistant Government Pleader, Ahmedpur/Udgir/Nilanga.
- 24) The Collector,Collector of office Latur.
- 25) The Superintendent of Police, Latur.
- 26) The Assistant Director of Public Prosecution, Office of A.D.P.P., Latur.
- 27) The President, District Bar Association, Latur.
- 28) The President, Taluka Bar Association, Ausa/Ahmedpur/Chakur/Nilanga/
Udgir/Renapur/Deoni.
- 29) The District Treasury Officer, Latur.
- 30) The Court Manager, District Court, Latur.
- 31) The Personal Assistant to P.D.J./ The Registrar, District Court, Latur.
- 32) The Jailor, District Prison, Osmanabad/Latur.
- 33) The President, Latur Judicial Employees Association, Latur.
- 34) All Branch in District Court, Latur
(C&F Br./Record Br./Statement Br./Judicial Br./Insp.Br./Computer).
- 35) Notice Board.


Principal District Judge,
Latur